BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 285/2017 in C.P. (I.B) No. 123/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

Name of the Company:

Shalby Ltd

V/s.

Dr. Pranav Shah.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. MR. S.N. SOPARAK, Sr. Adw. Z. A. Mr. GWRSHARAN H-VIRK

M. NANDISH CHUDGAR

ADV.

GOM NANABATI ASSOCIATES

Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Gurusharansingh Virk present for Applicant/ Original Respondent. Learned Advocate Mr. Nandish Chudgar i/b Nanavati Associates present for Operational Creditor/Respondent/original petitioner in IA 285/2017.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondent.

Order reserved in IA 285/2017.

MANORAMA KUMARI MEMBER JUDICIAL

Cathan'

Dated this the 11th day of December, 2017.

BIKKI RAVEENDRA BABÚ

MEMBER JUDICIAL